

NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

Company Appeal (AT) No. 39 of 2021

In the matter of:

Reserve Bank of India

....Appellant

Vs.

SREI Equipment Finance Ltd.

....Respondent

Present

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. VP Singh, Ms. Vatsala Rai, Sayobani Basu and Vanya Chhabra, Advocates

For Respondent: Mr. Joy Saha, Sr. Advocate with Abhijeet Sinha, Mr. Dipen Chatterjee, Mr. Rusha Mitra, Mr. Saptarshi Mandal, Advocates

ORDER

(Virtual Mode)

26.03.2021: I.A. Nos. 597 of 2021 and 598 of 2021 application for exemption from filing Original/Certified and/or Typed/ Clean Copies. After due consideration, the Application is allowed.

Learned Instructing Counsel of Appellant undertakes to withdraw Interlocutory Application filed for vacating or modifying the order dated 30.12.2020, which is pending before the Tribunal.

Learned Counsel accepts notice on behalf of the Respondent, therefore, no need to send notice to the Respondent.

Heard learned Sr. Counsel for the parties at length on I.A. Nos. 595 of 2021 and 596 of 2021.

Reserved for orders.

Let the matter be fixed 'For Admission (After Notice) on **31st March, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.